

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 21/MP/2019  
Alongwith IA No.14/2019**

Subject : Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of 'Change in Law' as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018.

Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL)

Respondents : Fatehgarh-Bhadla Transmission Limited (FBTL) and Another

Date of Hearing : 17.9.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Raunak Jain, Advocate, AREPRL  
Shri Dushyant Monocha, Advocate, FBTL  
Shri Aryan Saxena, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned Proxy counsel for the Petitioner sought adjournment in the matter due to non-availability of the arguing counsel. Learned counsel for the Respondent had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition and IA shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**